

(c) and (d). Zoos are owned by Central Government, State Governments, Municipal Corporations, Societies, Trusts and Public Sector Undertakings. Action as per rules for negligence for any specific dereliction of duty leading to death is taken by the controlling authority.

(a) Present number of tigers and lions in zoos are 344 and 547 respectively.

#### Promotion/Training Policy in NCDC

4003. SHRI KABINDRA PURKAYASTHA : Will the Minister of AGRICULTURE be pleased to state :

(a) whether any policy of promotion/training has been formulated in NCDC;

(b) if not, the reasons for not formulating such policy even after 30 years of its establishment;

(c) whether the Government propose to start the process;

(d) if so, the time by which final decision is likely to be taken in this regard; and

(a) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI ARVIND NETAM) : (a) The Service Regulations of National Cooperative Development Corporation (NCDC) have been notified on 25.5.1968. These Regulations include recruitment rules which include promotional policy as an in-built component. In so far as providing training to the officials of NCDC are concerned, the NCDC deputed its officials under various training programmes depending upon the requirements, relevance of the subject matter and suitability of the officials concerned.

(b) to (e). Do not arise.

[Translation]

#### Doubling of Railway line

4004. SHRI BHAWANI LAL VERMA : Will the Minister of RAILWAYS be pleased to state :

(a) whether the survey pertaining the doubling the railway line from Champa to Korba under Bilaspur Division of South-Eastern railway has been completed; and

(b) if so, the time by which approval in this regard is likely to be accorded and the estimated cost to be incurred on this work?

THE MINISTER OF RAILWAYS (SHRI D.K. JAFFER SHARIEF) : (a) No, Sir. The survey is still in progress.

(b) Does not arise.

#### New Sugar Mills

4005. SHRI PAWAN DIWAN :  
SHRI CHINMAYANAND SWAMI :

Will the Minister of FOOD be pleased to state :

(a) whether production of sugarcane has been discontinued due to lack of sugar mills in various States

where good quality sugarcane used to be produced;

(b) if so, the details thereof; State-wise and the reaction of the Government thereon;

(c) whether Government propose to conduct a survey for setting up sugar mills in these regions;

(d) number of proposals received by the Government for setting up of new sugar mills at present, State-wise;

(e) the number of proposals cleared so far, State-wise; and

(f) the reasons for delay in clearing the remaining proposals?

THE MINISTER OF FOOD (SHRI AJIT SINGH) : (a) and (b). No, Sir. According to the information available with the Ministry of Agriculture, the production of sugar cane has increased during the current season 1994-95 as compared to the previous season 1993-94.

(c) The Union Government does not set up Sugar Mills in any part of the Country. It, however, grants letters of intent/Industrial licences in accordance with prevailing licensing policy guidelines for setting up of the new sugar mills. It is for the entrepreneurs to conduct surveys for the setting up of new sugar mills.

(d) to (f) Out of 938 pending proposals for setting up of new sugar mills in various States of the Country, 813 proposals have already been scrutinised by the screening Committee till 31.1.1995. After examination, recommendations of the Ministry of Food were sent to the Ministry of Industry for consideration by the Licensing Committee. As on 31.1.1995, 74 letters of intent have been issued by the Ministry of Industry. The State-wise number of pending proposals, number of proposals considered and letters of intent issued is given in the Statement enclosed.

#### STATEMENT

State-wise Position of Proposals Received, Considered and Letters of Intent Issued for Setting up of New Sugar Mills (as on 31.1.1995)

S. No.	Name of State	No. of Proposals Pending	No. of Proposals Considered by the Screening Committee	No. of Letters of Intent Issued
1	2	3	4	5
1.	Uttar Pradesh	346	274	25
2.	Maharashtra	241	225	17
3.	Gujarat	19	13	2
4.	Bihar	27	27	1
5.	Haryana	18	18	4
6.	Punjab	34	30	-

1	2	3	4	5
7. Andhra Pradesh	100	97	15	
8. Karnataka	69	60	5	
9. Tamil Nadu	47	41	2	
10. Madhya Pradesh	26	14	2	
11. Rajasthan	2	2	-	
12. Orissa	8	7	1	
13. Kerala	1	1	-	
14. Himachal Pradesh	2	1	-	
15. Assam	2	2	-	
16. Arunachal Pradesh	1	1	-	
17. Nagaland	1	-	-	
<b>Total</b>	<b>938</b>	<b>813</b>	<b>74</b>	

[English]

#### Price of Molasses

4006. SHRI SOBHANADREESWARA RAO VADDE: Will the Minister of FOOD be pleased to state .

(a) the price of one tone of molasses prior to decontrol;

(b) the price per ton of molasses as on December 31, 1994, State-wise;

(c) the additional profits being earned by the sugar mills by crushing one lakh ton of sugarcane, State-wise;

(d) whether the Government have issued instructions to pass on 50 per-cent of this profit to the cane growers;

(e) if so, the details thereof;

(f) the States where these instructions have not been followed; and

(g) the reaction of the Government thereto?

THE MINISTER OF FOOD (SHRI AJIT SINGH) : (a) Before decontrol, the price of molasses was regulated under the Molasses Control Order, 1961. The prices of various grades of molasses existing before decontrol were as follows:

Grade I	Rs. 144/tonne
Grade II	Rs. 115/tonne
Grade III	Rs. 89/tonne
Below Grade III	Rs. 86/tonne

(b) As per information received from the sugar factories, a Statement showing the average realisation made by the sugar factories during the sugar season 1993-94 (October-September) is enclosed.

(c) Profit/loss of sugar factories depends on various factors, such as adequate cane availability, size age and condition of Plant and machinery, technical and managerial competence, cane price, sales realisation

from sugar and by-products, etc. Thus the additional profits being earned by sugar mills by crushing one lakh tonne of sugarcane cannot be separately identified.

(d) to (g). Income derived from sale of by-products, including molasses, is taken into account while computing the notified cost of production of sugar. Excess realisation by sugar factories based on the aforesaid cost of production is to be shared between the cane growers and the sugar factories as provided under Clause 5A of the Sugarcane (Control) Order, 1966.

#### STATEMENT

*Average Realisation Made by the Sugar Factories on the Sale of Molasses During the Sugar Season 1993-94 (Oct-September)*

S.No.	Zone	Average Rate (Rs/Quintal) (1.10.93 to 30.9.94)
1.	Punjab	101.48
2.	Haryana	90.94
3.	Rajasthan	80.56
4.	West Uttar Pradesh	66.07
5.	Central Uttar Pradesh	74.51
6.	East Uttar Pradesh	88.57
7.	Madhya Pradesh	209.38
8.	South Gujarat	159.06
9.	Saurashtra	191.93
10.	South Maharashtra	141.41
11.	North Maharashtra	123.27
12.	Central Maharashtra	150.92
13.	North Bihar	92.10
14.	South Bihar	
15.	Orissa-Assam-Nagaland- West Bengal	281.14
16.	Andhra Pradesh	132.89
17.	Karnataka	115.72
18.	Tamil Nadu and Pondicherry	133.81
19.	Kerala, Goa and Coastal Karnataka	150.00
	<b>All India</b>	<b>110.57</b>

#### Centrally Sponsored Schemes in Gujarat

4007. SHRI DILEEP BHAI SANGHANI : Will the Minister of AGRICULTURE be pleased to state .

(a) the details of the Centrally sponsored schemes implemented in Gujarat State during the years 1993-94, 1994-95 till date with a view to boost agricultural production;

(b) the achievements made under these schemes during the above period;

(c) the expenditure incurred thereon, so far;